

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 134**

**1A(I.B.C)/ 1361 (CH) 2023**

**1A(LB.C)/ 2145 (CH)2023**

**1A(I.B.C)/ 2438 (CH)2023**

**1A(LB.C)/579 (CH)2024**

**1A(I.B.C)/1276 (CH)2024**

**In**

**CP (IB) No. 20/Chd/Hry/2020**

**(Admitted)**

**IN THE MATTER OF:**

**Overseas Infrastructure  
Alliance [India] Ltd.**

**... Petitioner-Operational Creditor**

**Versus**

**Mcraygor Mechanicals Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016, 19(2), 60(5), 66(1)**  
**R 11 NCLT 2016**

**Order delivered on 22.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 20.08.2024.

Sd/-

**Court Officer**

Mamta

22.07.2024.